

Electricity Authority has also been constituted on 27th September, 1991 to assess the extent of damage to the works due to flooding of the tunnel and the cost of restoration works thereof. The team visited the project site from 18th to 20th November, 1991. The removal of debris and restoration works have already commenced.

[*English*]

Allotment of LPG Agencies in Kerala

3551. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the norms for allotment of LPG agency at any station;

(b) whether the Government have any plan to allot more LPG agencies in Kerala particularly in Kottayam and Ernakulam districts; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) to (c). As per the present policy new LPG agencies are opened in a phased manner depending upon economic viability and product availability, in places having a population of 20,000 and above (as per 1981 census).

Setting of of Mini Refinery in Krishna Godavari Basin

3552. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up a mini refinery i.e. a crude distillation

unit in Krishna Godavari basin for processing the crude oil produced in this basin.

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) to (c). Crude Oil production in the Krishna Godavari Basin was 0.0123 million tonnes in the year 1990-91 and is expected to be about 0.022 million tonnes in the year 1991-92. At these levels of production, a crude distillation unit in the Krishna-Godavari basin would not be viable.

Tungabhadra Board

3553. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Karnataka has sent by proposal to Union Government for the abolition of the Tungabhadra Board;

(b) if so, the reaction of the Union Government thereto;

(c) whether the Government of Andhra Pradesh has objected to the said proposal; and

(d) the steps taken to ensure the distribution of Tungabhadra water between Karnataka and Andhra Pradesh as per the previous agreements?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir. A proposal for abolition of Tungabhadra Board was received from the Government of Karnataka in 1985.